



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, MONDAY, OCTOBER 18, 2021.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 15th October, 2021 and the said assent is hereby first published on the 18th October, 2021 in the Telangana Gazette for general information:—

ACT No. 8 OF 2021.

**AN ACT FURTHER TO AMEND THE TELANGANA
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2021.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

[1]

A. 69 (GH)

Amend-
ment of
section 3,
Act No. 5
of 2018.

2. In the Telangana Panchayat Raj Act, 2018 (hereinafter referred to as the principal Act), in section 3,-

(1) for sub-section (2), the following sub-section shall be substituted, namely,-

“(2) The State Legislature may, by way of amendment to this Act, modify or add or alter Schedule VIII of this Act so as to,-

(a) form a new village by separation of local area from any village or by uniting two or more villages or parts of villages or by uniting any local area to a part of any village;

(b) increase the local area of any village;

(c) diminish the local area of any village;

(d) alter the boundaries of any village;

(e) alter the name of any village;

(f) merge a village or a part of a village to any Nagar Panchayat or Municipality or Municipal Corporation;

(g) remove a village from the purview of this Act;

(h) describe the area of the Village.”

(2) sub-sections (3) and (4) shall be omitted.

Amend-
ment of
section 4.

3. In the principal Act, in section 4, in sub-section (1), in clause (c), for the words “by a notification in terms of section 3, from the date of such notification.” the words “by way of an amendment in terms of section 3, from the date of such amendment.” shall be substituted.

Amend-
ment of
section 5.

4. In the principal Act, in section 5, in sub-section (2), for the words “issue a notification in terms of sub-section (3) of section 3” the words “issue an amendment in terms of section 3” shall be substituted.

Amend-
ment of
section 23.

5. In the principal Act, in section 23, for the word and expression “person,-”, the words and expression “contesting candidate for the post of Sarpanch, Member of Mandal Praja Parishad Territorial Constituency and Member of Zilla Praja Parishad Territorial Constituency,-” shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.